

Central Administrative Tribunal
Principal Bench, New Delhi

OA No.3079/2019

New Delhi, this the 17th day of October, 2019

Hon'ble Mr. Pradeep Kumar, Member (Administrative)

1. Amin Uddin Khan, Aged about 67 years,
Group-C
S/o Wahab Uddin Khan
Retd. Yoga Teacher From K.V.Aliganj Lucknow
R/o H.No. 483,Zakir Nagar West, P.O. Jamia Nagar,
New Delhi-110025.
2. Raj Kumar Sharma, Aged about 62 years, Courp 'C'
S/o Late V.D. Sharma, Rtd. Yoga Teacher From KV No.2, Agra
Cantt. , Agra reason:
R/o 59 /121, B-2, Ajit Nagar Gate,
VIP Road, Agra, Agra-282001, UP

(By Advocate:Mr. A.K.Bhakt)

Versus

Kendriya Vidyalaya Sangathan & Anr.

1. Commissioner,
Kendriya Vidyalaya Sangathan,
18, Institutional Area,
Shaheed Jeet Singh Marg,
New Delhi-110016.
2. Joint Commissioner(Finance)
Kendriya Vidyalaya Sangathan,
18, Institutional Area,
Shaheed Jeet Singh Marg,
New Delhi-110016. - Respondents

(By Advocate: Mr. Shankar for Mr.S.Rajappa)

ORDER (ORAL)

Heard.

2.0 The applicant, Shri Amin Uddin Khan was appointed as Yoga Teacher in Kendriya Vidyalaya Sangathan, and retired on 31.10.2012. He has made representation dated 10.01.2019 (Annexure A-1) addressed to the Commissioner, Kendriya Vidylaya Sangathan (KVS) that he needs to be governed under the GPF scheme instead of CPF Scheme.

Similarly another applicant, namely, Dr. Raj Kumar Sharma, who was also appointed as Yoga Teacher in Kendriya Vidylaya Sangathan, and retired on 31.10.2017, has also made representation dated on 30.10.2018 (Annexure A/Colly) that he needs to be covered under the GPF Scheme instead of CPF Scheme.

3.0 The learned counsel for the applicants pleads that these two representations have not been replied by the respondents as yet and at this stage, the applicants will be satisfied, if a direction is issued to the respondents to decide the aforesaid representations of the applicants by passing a reasoned and speaking order.

4.0. In view of the above, the OA is disposed of at the admission stage itself, without going into the merits of the case, with a direction to the respondents to decide aforementioned representations of the applicants by passing a reasoned and speaking order, within a period of three months from the date of receipt of a certified copy of this order, under advice to the applicants. The applicants shall be at liberty to approach the Tribunal in case some grievance still subsists. No orders as to the costs.

**(Pradeep Kumar)
Member(A)**

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